

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estr.(RJS)/31/2009

Dated: 15th June, 2009

I

SHRI KRISHNA CHANDRA JAT, RHJS, whose services have been repatriated from the post of Judge, N.D.P.S. Cases Court, Bhiwara vide Government Order No.27(17)Nyay/2006 dated 11.06.2009, is hereby transferred/posted as Spl.Judge, C.B.I. Cases Court, Jaipur with immediate effect.

II

SHRI JANARDHAN VYAS, RHJS, presently posted as Spl.Judge, C.B.I. Cases Court, Jaipur, who has been appointed as Judge, Family Court, Udaipur vide Government Order No.9(1)Nyay/89 dated 11.06.2009, is hereby relieved to join his new assignments with immediate effect.

III

SHRI HARI RAM JAT, RHJS, presently posted as Sessions Judge, Spl.Court, A.C.D.Cases, Jodhpur, who has been appointed as Judge, Motor Accident Claims Tribunal, Kota vide Government Order No.19(20)Nyay/98 dated 11.06.2009, is hereby relieved to join his new assignments with immediate effect.

IV

SHRI RAJENDRA KUMAR SHARMA-I, RHJS, whose services have been repatriated from the post of Judge, Motor Accident Claims Tribunal, Kota vide Government Order No.19(20)Nyay/98 dated 11.06.2009, is hereby transferred/posted as District & Sessions Judge, Baran with immediate effect.

V

SHRI MANI SHANKER VYAS, RHJS, whose services have been repatriated from the post of Judge, Motor Accident Claims Tribunal, Bundi vide Government Order No.19(20)Nyay/98 dated 11.06.2009, is hereby transferred/posted as District & Sessions Judge, Mertra with immediate effect.

VI

SHRI NARENDRA KUMAR JAIN, RHJS, whose services have been repatriated from the post of Judge, Family Court No.2, Jaipur vide Government Order No.9(1)Nyay/89 dated 11.06.2009, is hereby transferred/posted as Sessions Judge, Special Court, ACD Cases, Udaipur with immediate effect.

VII

SHRI NATHU LAL CHAMPAWAT, RHJS, whose services have been repatriated from the post of Judge, Family Court, Udaipur vide Government Order No.9(1)Nyay/89 dated 11.06.2009, is hereby transferred/posted as Sessions Judge, Special Court, ACD Cases, Jodhpur with immediate effect.

VIII

SHRI DEVENDRA KACHHAWAHA, RHJS, presently posted as Sessions Judge, Spl.Court, A.C.D.Cases, Udaipur shall remain under awaiting posting orders at Udaipur on joining his successor Shri Narendra Kumar Jain, RHJS.

IX.

SHRI SHASHI KANT SHARMA, RJS, whose services have been repatriated from the post of Dy. Secretary, Rajasthan State Legal Services Authority, Jodhpur, vide Government Order No.F8(7)/Law-2/90/Part-I dated 12.06.2009, is hereby transferred/posted as Additional Civil Judge (Sr.Div.)-cum-Additional Chief Judicial Magistrate, No.3, Jodhpur with immediate effect.

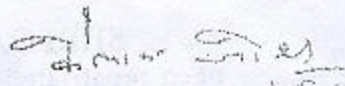
X.

SHRI DINESH KUMAR GUPTA, RJS, presently under awaiting posting orders at Jaipur who has been appointed as Dy. Secretary, Rajasthan State Legal Services Authority, Jodhpur, vide Government Order No.F8(7)/Law-2/90/Part-I dated 12.06.2009, is hereby directed to join his new assignments with immediate effect.

Note:-

1. Shri Narendra Kumar Jain, RJS and Shri Hari Ram Jat, RJS who are transferred on their own request from one place to another of choice, shall not be entitled to claim disturbance allowance & joining period.
2. The officers are directed to hand over charge in accordance with order No.24/P.L. dated 23.11.1998.

BY ORDER,


15.6.2009

REGISTRAR GENERAL